

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

R.A. NO.19/96  
IN OA NO.1812/95

HON. SH. A.V. HARIDASAN, VICE-CHAIRMAN (J)  
HON. SHRI R.K. AHOOJA, MEMBER (A)

NEW DELHI, THIS 24TH DAY OF JANUARY, 1997

SHRI CHARAN SINGH  
S-7/644 R.K. Puram,  
NEW DELHI-22

...APPLICANT

(By advocate Shri M.L. CHAWLA)

VERSUS

1. Secretary  
Ministry of Home Affairs  
North Block  
NEW DELHI.
2. The Director  
Intelligence Bureau, MHA  
North Block  
NEW DELHI
3. The Secretary  
Home Department (Police)  
M.P. Government  
Bhopal.
4. A.I.G. Police (Pers.)  
Police Headquarters  
Bhopal-462001

..RESPONDENTS

(By Advocate Shri S.L. LAKHANPAUL)

ORDER (ORAL)

A.V. HARIDASAN, VICE-CHAIRMAN (J)

This Review Application has been filed by  
the applicant in O.A. No.1812/95, decided vide order

- 2 -

dated 15th December, 1995. The review petitioner claims that there is an error apparent on the face of record in as much as interest on consequential pay and allowances was not allowed.

2. We have heard the counsel and perused the pleadings on record. We however do not find any error apparent on the face of record nor is there any fact relevant which according to us is either sufficient or proper to call for a review of the order. Hence the R.A. is rejected. No costs.

*R.K. Ahuja*  
~~(R.K. AHOOJA)  
MEMBER (A)~~

*A.V. Haridasan*  
~~(A.V. HARIDASAN)  
VICE-CHAIRMAN (J)~~

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